

(e) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b). No. Sir. Ministry of Commerce have not received any request from Confederation of Indian Industries for the development of trade fair grounds in the metropolitan cities of the country.

(c) and (d). Ministry of Commerce have not entered in any agreement for organising joint trade fairs in the country and abroad.

(e) This Ministry have requested CII to prepare an Approach Paper for development of Trade Fair Complexes in the country. State Governments have also been requested to consider setting up of Permanent Exhibition Complexes.

[English]

Handloom Development Centres

1211. DR. T. SUBBARAMI REDDY : Will the Minister of TEXTILES be pleased to state :

(a) the number of proposals received for setting up of Handloom Development Centres and Quality Dyeing Units during the last three years, State-wise;

(b) the number of Handloom Development Centres and Quality Dyeing Centres sanctioned and set up out of it, State-wise; and

(c) the reasons for not sanctioning the remaining proposals, State-wise?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) to (c). During last three years, the State Governments had sent viable proposals for 1198 Handloom Development Centres and 236 Quality Dyeing Units, which were duly considered and Central Grant sanctioned. Besides locations for 181 Handloom Development Centres and 46 Quality Dyeing Units were also approved to facilitate Cash Credit tie up. A statement showing state-wise number of Handloom Development Centres and Quality Dyeing Units sanctioned is enclosed.

STATEMENT

S.No.	State	No. of HDCs sanctioned	No. of QDUs sanctioned
1	2	3	4
1.	Andhra Pradesh	127	40
2.	Assam	103	-
3.	Bihar	49	16
4.	Gujarat	6	-

1	2	3	4
5.	Haryana	1	-
6.	Himachal Pradesh	10	1
7.	Jammu & Kashmir	3	-
8.	Karnataka	23	4
9.	Kerala	82	8
10.	Madhya Pradesh	28	6
11.	Manipur	137	7
12.	Maharashtra	20	3
13.	Nagaland	2	-
14.	Orissa	141	35
15.	Rajasthan	1	-
16.	Tamil Nadu	248	28
17.	Tripura	13	10
18.	Uttar Pradesh	83	50
19.	West Bengal	136	28
20.	Pondicherry	5	-
Total		1198	236

[Translation]

High Court Benches

1212. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the main recommendations of Jaswant Singh Commission with regard to setting up of benches of various High Courts of the country;

(b) whether the Government have accepted these recommendations; and

(c) if so, the details thereof and the action taken thereon, so far?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c). The Jaswant Singh Commission recommended establishment of benches of Allahabad, Madhya Pradesh and Madras High Courts at Agra, Raipur and Madurai respectively. The Commission also made general recommendations on the broad principles and criteria to be followed in the matter of establishing High Court benches. The report which was presented to the Government by the Commission on 30.4.85 was placed in the Parliament Library on 15.10.86 and was laid on the Table of the Lok Sabha on 21.4.87. Specific recommendations of the Commission regarding the three High Courts were referred to the Governments of Uttar Pradesh, Madhya Pradesh and Tamil Nadu in October, 1986 for views/comments, in consultation with the Chief Justices of the respective High Courts. The general recommendations of the Commission were sent